

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**(Power Section) Civil Secretariat**  
**Srinagar/Jammu**

**Notification**  
**Srinagar, the 6<sup>th</sup> October, 2022**

S.O. 470 .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction in District Pulwama.

S.No.	Name of the Official	Place of Posting
1.	Mr. Aamir Suhail (JKAS)	Tehsildar-Aripal
2.	Mr. Mohd Afzal Mir	Naib- Tehsildar -Aripal
3.	Mr.Ab Rashid Dar	Naib- Tehsildar-Lurgam
4.	Mr. Shahid Khaliq	Naib- Tehsildar-Palpora
5.	Mr. Faiz Ahmad Faiz	Naib- Tehsildar-Rahmoo
6.	Mr.Towseef Ahmad Mir	Naib- Tehsildar-Newa
7.	Mrs.Snober Nisar	Naib- Tehsildar-Lajoora

By Order of the Government of Jammu and Kashmir.

*Sd/-*

(Achal Sethi)

Secretary to Government,

No. LAW-POWR/11/2021-10

Dated :- 06 -10- 2022

Copy to the:-

1. Principal Secretary to Government Revenue Department.
2. Divisional Commissioner, Kashmir
3. Addl District Magistrate, Pulwama. This is with reference to his letter No.DCP/Estt/SM/2083 dated :- 20-09-2022
4. General Manager, Government Press, Kashmir for publication in an extra ordinary issue of the Government Gazette.
5. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
6. Concerned file.
7. Incharge Website

*[Signature]*

(Khursheed Ahmad Bhat)

Additional Secretary to Government